

"Shri Vishnu Ghanashyam Deshpande a Member of the Lok Sabha was arrested in Bombay on the 27th March, 1956 under section 135(1) (3) read with section 37(1) and (3) of the Bombay Police Act, 1951 for defying the orders of the Commissioner of Police, Bombay on assemblies and shouting of slogans."

#### RELEASE ON BAIL OF A MEMBER

**Mr. Speaker:** I have also to inform the House that I have received the following letter dated the 19th March, 1956 from the Presidency Magistrate, 14th Court, Girgaum, Bombay:

"I have the honour to inform you that Judgment in case No. 592/P 1123/P of 1955 in which Pandit Bhagwati Charan Shukla—a Member of the Lok Sabha, was concerned as an accused person, was delivered on 19th March, 1956.

He was found guilty of the charge of assaulting a Police constable while discharging his duties u/s. 332, I. P. C. in Case No. 1123/P of 1955 and of the charge of assaulting Shri Choubal, the Jailor of House of Correction, Byculla, while discharging his duties in Case No. 592/P of 1955 u/s. 332 I.P.C. and was sentenced to suffer 1 day's simple imprisonment and to pay a fine of Rs. 1,000 or to suffer one month's rigorous imprisonment in each case. Substantive sentences were ordered to run concurrently.

#### 12 NOON

Shri Shukla was acquitted of the charge of possessing a revolver without a licence u/s. 19(f) of Indian Arms Act in Case No. 1124/P of 1955 and also of the charge of assaulting Jamadar of House of Correction, Byculla in Case No. 1123/P/55.

Shri Shukla is released on bail today in the sum of Rs. 1,000 with one surety in like amount in each case in order to enable him to prefer an appeal in the High Court of Bombay against the order of this Court.

Copies of Judgment in all the cases will be forwarded to you for information at an early date."

**Shri Kamath (Hoshangabad):** He is back in the House.

**Mr. Speaker:** Very well.

#### BUSINESS OF THE HOUSE

**Mr. Speaker:** Consequent on the President's Proclamation assuming to himself the functions of the Government of Travancore-Cochin State, the Minister of Finance proposes to present a statement of the estimated receipts and expenditure for the year 1956-57 in respect of it to the Lok Sabha at 5-20 P.M. today. He will also make a short statement on it at that time.

#### PAPERS LAID ON THE TABLE

##### PRESIDENT'S PROCLAMATION Re. TRAVANCORE-COCHIN

**The Minister in the Ministry of Home Affairs (Shri Datar):** Sir, on behalf of the Minister of Home Affairs, I beg to lay on the Table, under clause (3) of Article 356 of the Constitution, a copy of the Proclamation issued by the President on the 23rd March, 1956 under article 356 of the Constitution, assuming to himself all the functions of the Government of Travancore-Cochin. [Placed in Library see No. S-112/56.]

##### AMENDMENT TO TEA RULES

**The Minister of Commerce (Shri Karmarkar):** Sir, on behalf of the Minister of Commerce and Industry and Iron and Steel, I beg to lay on the Table under sub-section (3) of section 49 of the Tea Act, 1953, a copy of the Notification No. S, R. O. 580, dated the 10th March, 1956, making certain further amendment to the Tea Rules, 1954. [Placed in Library see No. S-111/56.]

#### PRESIDENT'S ASSENT TO BILLS

**Secretary:** Sir, I have to inform the House that the following Bills, which were passed by the Houses of Parliament during the current Session have been assented to by the President:

1. The Appropriation Bill, 1956.